

[*Translation*]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker, Sir poor people are being killed in our area daily...

(*Interruptions*)**

[*English*]

MR. SPEAKER : It is a State subject, not my subject. Not allowed. I cannot do anything on a State subject. Don't rake up this question. I disallowed a similar thing a little before this. Not allowed. Don't transgress your limits. Don't transgress your boundaries. It will boomerang on you.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

PROF. MADHU DANDAVATE (Rajapur) : On a point of clarification.. Just now the Minister of Law and Justice was kind enough to offer some clarification.

(*Interruptions*)**

MR. SPEAKER : Not allowed. Whatever Mr Ramashray Prasad Singh is saying without permission, is not allowed.

PROF. MADHU DANDAVATE : The Minister of Law Justice has given some clarification. Similarly, can he give some clarification about his remarks regarding filling in the vacancies of Judges in Karnataka ? . (*Interruptions*)

[*Translation*]

SHRI RAM SWAROOP RAM (Gaya) : Mr Speaker, Sir, I have given a notice of Calling Attention.

MR. SPEAKER : I shall see to it. You may come to me in case you have given notice of Calling Attention.

**Not recorded.

[*English*]

This is not the place where I decide about Calling Attention, Mr. Ramswaroop Ram. You must read the book.

(*Interruptions*)**

MR. SPEAKER : Not allowed. Whatever he is saying is out of bounds. Now Papers to be Laid. Shri Vasant Sathe.

(*Interruptions*)**

[*Translation*]

MR. SPEAKER : The State Government, State Legislature will take it seriously which is meant for this purpose. It does not come under your jurisdiction.

12.11 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notifications under Coal Mines Provident Fund and Miscellaneous Provision Act, 1948.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 :—

- (1) The Coal Mines Provident Fund (Second Amendment) Scheme, 1986 published in Notification No. G.S.R. 363 in Gazette of India dated the 24th May, 1986.
- (2) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1986 published in Notification No. G.S.R. 364 in Gazette of India dated the 24th May, 1986.
- (3) The Rajasthan Coal Mines Provident Fund (Second Amendment)

Not recorded.

Scheme, 1986 published in Notification No. S.O. 2045 in Gazette of India dated the 24th May, 1986.

[Placed in Library. See No. LT 2752/86]

Muslim Women (Protection of Right on Divorce) Rules, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): I beg to lay on the Table a copy of the Muslim Women (Protection of Rights on Divorce) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 776(E) in Gazette of India dated the 19th May, 1986 together with a corrigenda thereto published in Notification No. G.S.R. 834(E) in Gazette of India dated the 4th June, 1986 and Notification No. G.S.R. 898(E) published in Gazette of India dated the 23rd June, 1986 under sub-section (3) of Section 6 of the Muslim Women (Protection of Rights on Divorce) Act, 1986.

[Placed in Library. See No. LT—2353/86]

Notifications under Income Tax Act, 1961 and Customs Act, 1962.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961 :—

(i) The Income-tax (Fourth Amendment) Rules, 1986 published in Notification No. S.O. 412(E) in Gazette of India dated the 9th July, 1986.

(ii) The Income-tax (Fifth Amendment) Rules, 1986 published in Notification No. S.O. 413(E) in Gazette of India dated the 9th July, 1986.

[Placed in Library. See No. LT—2754/86]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 743(E) published in Gazette of India dated the 12th May, 1986 together with an explanatory Memorandum making certain amendment to Notification No. 155-Customs dated the 28th May, 1981 so as to insert the appropriate heading Nos. under the new Customs Tariff in order to make its intention clear.

(ii) G.S.R. 762(E) published in Gazette of India dated the 14th May, 1986 specifying Acetic Anydride as goods with reference to which special measures for the purpose of checking their illegal export and facilitating their detection shall be taken.

(iii) G.S.R. 763(E) published in Gazette of India dated the 14th May, 1986 specifying the areas for the purposes of the Customs Act, 1962 having regard to the vulnerability to smuggling of that area.

(iv) G.S.R. 794(E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136-Customs dated the 17th February, 1986 so as to raise the basic customs duty on Carboic Acid (Phenol), Nonyl Phenol, Styrene from 70 per cent to 100 per cent.

(v) G.S.R. 807(E) published in Gazette of India dated the 26th May, 1986 together with an explanatory memorandum seeking to reduce the basic customs duty to 40 per cent

on certain specified components when used in the manufacture of Sealed Cylindrical Rechargeable Nickel Cadmium Cells.

- (vi) G.S.R. 808(E) published in Gazette of India dated the 26th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 314/86-Customs dated the 13th May, 1986 so as to reduce the auxiliary customs duty to 25 per cent on certain specified components when used in the manufacture of Sealed Cylindrical Rechargeable Nickel Cadmium Cells.
- (vii) G.S.R. 835(E) 836(E) published in Gazette of India dated the 5th June, 1986 together with an explanatory memorandum regarding exemption to filter paper imported by a manufacturer of tea bags for the manufacture of tea bags from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 882(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 38-Customs dated the 1st March, 1978 so as to reduce the basic customs duty on polyester filament yarn, polyester mono-fil and polyester strips from 200 per cent plus Rupees 15 per Kg. to 200 per cent *ad-valorem*.
- (ix) G.S.R. 893(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 155/86-Customs dated the 1st March, 1986 so as to extend the con-

cession to components of the specified machinery.

- (x) G.S.R. 894(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 318/86-Customs dated the 13th May, 1986 so as to regulate the auxiliary duty of the components covered by Notification No. 364/86-Customs dated the 20th June, 1986, as that applicable to the machinery.
- (xi) G.S.R. 899(E) published in Gazette of India dated the 24th June, 1986 making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to add to certain other life Saving Drugs/Medicines and Equipments which can be imported free of duty.
- (xii) G.S.R. 913(E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 364/85-Customs dated the 20th December, 1985 so as to reduce the basic customs duty on aluminium ingots from 25 per cent *ad valorem*.
- (xiii) G.S.R. 914(E) published in Gazette of India dated the 27th June, 1986 making certain amendment to Notification No. 312/86-Customs and 314/86-Customs dated the 13th May, 1986 so as to exempt the imported aluminium ingots from the whole of the auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 930(E) and 931(E) published in Gazette of India dated the 3rd July, 1986 to-

gether with an explanatory memorandum regarding exemption to audio cassettes in the nature of talking books recorded with material for the blind from books, newspapers or magazines when consigned by specified organisation and imported by a specified organisation from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

[Placed in Library. See No. LT—2755/86]

Notification under Industries (Development and Regulation) Act, 1951

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of Notification No. S.O. 309(E) (Hindi and English versions) published in Gazette of India dated the 30th May, 1986 making certain amendments to Notification No. S.O. 98(E) published in Gazette of India dated the 16th February, 1973 under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT—2756/86]

MR. SPEAKER : Calling attention—Shri Gadadhar Saha.

SHRI INDRAJIT GUPTA (Basirhat) : Is it your ruling that even in those cases where people belonging to the Scheduled Caste and the Harijans are oppressed or killed, even that becomes a State subject and we are not allowed to discuss it here ?

[Translation]

MR. SPEAKER : It is not so.

...(Interruptions)

[English]

MR. SPEAKER : Don't misquote me.

SHRI INDRAJIT GUPTA : Then ? Mr. Kamashray Prasad is referring to killing of the Harijans.

[Translation]

MR. SPEAKER : It is not so.

[English]

I know it is not.

[Translation]

SHRI INDRAJIT GUPTA : You say that it is a State subject.

MR. SPEAKER : You may please find out in the first instance. If only Harijans are involved then I shall take it up.

[English]

If it is only Harijans I will take it up. There is no problem.

[Translation]

SHRI INDRAJIT GUPTA : Last time you had stated that it was a State subject.

MR. SPEAKER : I have repeatedly said that whenever the Harijans were involved, I have allowed it in the past and I am prepared to allow it in future also. (Interruptions)

[English]

SHRI INDRAJIT GUPTA : The Protection of Scheduled Caste is very much the concern of the Centre and of this House.

[Translation]

MR. SPEAKER : That is why I have said it I do not at all differ with you.

[English]

SHRI BASUDEB ACHARIA (Bankura) : Last time you did not allow a discussion on the killing of Harijans in Bihar.

MR. SPEAKER : No, it was only five Harijans and 15 were others.

SHRI NARAYAN CHOUBEY (Midnapore) : How many Harijans must be killed for a discussion to be held here ?

MR. SPEAKER : No. If it is a question of only Harijans, I will allow it. Mr. Chaubey, do not misquote me ; don't put words into my mouth.

...(Interruptions)

MR. SPEAKER : Now Calling Attention Shri Saifuddin Chowdhary. Mr. Chowdhary, mind you, we have decided that only 10 minutes will be given and after that you will not be on record.

PROF. MADHU DANDAVATE . Can we resign and go to the State Legislature and raise it there ?

MR. SPEAKER : You can do so if you have got the guts to do that.

...(Interruptions)

12.13 hrs.

CALLING ATTENTION TO MAT-
TER OF URGENT PUBLIC
IMPORTANCE

[English]

Failure of the Jute Corporation of
India to purchase raw jute directly
from jute growers

SHRI SAIFUDDIN CHOWDHARY
(Katwa) : I call the attention of the Minister of Textiles to the following matter of urgent public importance and request that he may make a statement thereon :

"The situation arising out of the failure of the Jute Corporation of India to purchase raw jute directly from jute growers and the steps taken by the Government in that regard."

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI
KHURSHID ALAM KHAN) : Sir, the
Motion seeks to discuss the situation arising out of the alleged failure of the Jute Corporation of India to purchase raw jute directly from jute growers and steps taken by the

Government in this regard. At the outset, let me state the facts about the procurement of raw jute by Jute Corporation of India which would clarify the position.

India harvested a bumper jute crop in 1985-86 jute year (July-June) after a spell of four consecutive short crops. The Jute Corporation of India was called upon to undertake a massive procurement operation during the year to protect the interests of the jute growers. The JCI, along with its agents in the cooperative sector, conducted a prolonged procurement operation and mopped up a total of 28.15 lakh bales (of 180 kg. each) during the year. The comparative procurement figures of JCI during 1984-85 were only 10.14 lakh bales and earlier highest procurement was 17.61 lakh bales in 1981-82.

As a matter of policy, JCI purchases raw jute only from growers and not from middlemen or traders, so that the benefit of price support operation goes to growers. For identification of growers, JCI mostly relies on jute-cards and/or Panchayat slips. The same system was followed during 1985-86. Hence there was no failure of the JCI to purchase raw jute directly from the jute growers.

I may further point out that during the preceding jute year ending 30.6.86, the following steps were taken to safeguard the interest of the jute growers :

- (i) Announcement of minimum statutory price of raw jute and mesta;
- (ii) Expansion of market coverage both by the Jute Corporation of India and State Cooperatives. As many as 10 Departmental purchase centres and 4 sub-centres of JCI and 151 purchase centres of cooperatives were added in 1985-86 as compared to 1984-85.
- (iii) Enlargement of storage capacity;
- (iv) Full manning of purchase centres through recruitment of additional hands;
- (v) Sanction of credit on 'as required' basis by the Reserve Bank of India